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Through Fax/e-mail

(P.H.C. Sch. L-6) संख्या / No. 68316-352 / Admn. (Misc.) / LVII-04-2015

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शुद्ध :

विनोद कुमार सिन्हा  
महा निबन्धक,  
उच्च न्यायालय, पटना

**VINOD KUMAR SINHA**  
**Registrar General,**  
**HIGH COURT OF JUDICATURE AT PATNA**

All the District & Sessions Judges of Bihar

Regarding circulation of public notice received from the Hon'ble Supreme Court of India in the matter of destruction of case records of Civil Appeals for the years upto 1955 and for years 1994 to 1996.

Dated Patna, 21<sup>st</sup> Dec, 2015

*N.E. to Singh*  
*[Signature]*  
*3/12/15*

In enclosing Public Notice dated 24.11.15 received from the Hon'ble Supreme Court in the above noted subject, I am directed to request you to get the same displayed in notice board for giving if maximum publicity amongst the concerned advocates/litigant. You are further requested to publish the same on your respective Civil Court's website.  
Encl:- As above

Yours faithfully,  
*[Signature]*  
Registrar General

SUPREME COURT OF INDIA  
(Public Information Section)

F. No. 1/PA(S.I.I.S)/2014/511

Dated : 24th November, 2015

**PUBLIC NOTICE**

In continuation of earlier Public Notices (even no. last one being dated 29<sup>th</sup> October, 2015), it is again intimated for information of all concerned that under Order LVI of the Supreme Court Rules, 2013, Part-I of each case record shall be preserved permanently in physical, digitized, scanned, micro-filmed or any such other form, as may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

In addition to the records of disposed of Civil Appeals for the years 1986-1993, as already intimated, further records of disposed of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 have been scanned and converted into electronic form, duly certified, in terms of the requirements of the provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of the Supreme Court Rules, 2013.

In view of the further conversion of the case records of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 into digitized/electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates, who have filed any original document in the decided Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 and are interested for return of the document, can apply to the Registrar, Supreme Court of India by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, **within the period of three weeks** from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.

  
(V.S.R. Avadhani)  
Secretary General

All concerned.